DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 03/81-ALC2/2019 DATED 15.05.2019

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
iii. Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned applicant/company and may be responded accordingly.
iv. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
v. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 03/81 of Norms Committee-II for the year 2019-20 held on 15.05.2019 under the Chairmanship of Shri R. P. Goyal, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K. K. Tiwari, IA	DHI
2.	Shri Sundeep Chauhan, DO	DPIIT
3.	Shri K. S. Sodhi, AD(ME)	MSME
4.	Shri A. K. Mishra, AIA	MoS
5.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
6.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
7.	Shri Shobhit Gupta, Dy. DGFT	DGFT
8.	Shri Amit Kumar, Assistant DGFT	DGFT

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Minutes of the cases discussed in the meeting are as below:-

MEETING NUMBER: 3/81-ALC2/2019 MEETING DATE: 15.05.2019

1	Case No.: 1/23/81-ALC2/2017	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00500/AM18/	RLA File :05/23/040/00041/AM10/	Lic.No/Date:0510250513 08.10.2009	Deferred
	Decision: The Committee considered the case as per agenda and noted that DPIIT vide email dated 9.4.2019 has requested to provide the details of items which have actually been imported by the applicant. Hence, the Committee decided to seek the requisite details from the applicant. The case stands deferred.			

2	Case No.:2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Deferred
	Decision: The Committee considered the case as per agenda and noted that applicant's reply dated 16.03.2018 was incomplete as informed by Consultant (TEC-1). Therefore, the Committee decided to seek again from the applicant to furnish the following information for examination of the case: 1. Specific name of Export Product along with their **weight** individually. 2. Thickness of import item No.1. 3. Specific use of import item No.2 and 3 in the export product. 4. Manufacturing process indicating chemical reaction involved for item No. 2 and 3 with their molecular weight and yield. 5. Justification for 10% wastage. The case stands deferred.			

3	Case No.:38/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00756/AM19/	RLA File :07/24/040/00009/AM16/	Lic.No/Date:0710108235 20.05.2015	**Withdrawn**
	Decision: The Committee considered the case as per agenda and noted that concerned RA vide email dated 23.3.2019 has informed that the subject AA has been issued on net to net basis without wastage under GN4 of Engineering Products where no ratification is required. Hence, the Committee decided to allow the withdrawal of the case. The case is withdrawn.			

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4	Case No.:308/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01026/AM19/	RLA File :07/24/040/00008/AM16/	Lic.No/Date:0710108236 20.05.2015	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

5	Case No.:327/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01045/AM19/	RLA File :07/24/040/00194/AM16/	Lic.No/Date:0710108865 09.10.2015	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

6	Case No.:25/22/81-ALC2/2015	Party Name: LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00462/AM16/	RLA File :05/23/040/00324/AM16/	Lic.No/Date:0510396433 26.11.2015	Deferred
	Decision: The Committee considered the case as per agenda and noted the case was pending with DoT since 2016 and no comments are coming from DoT. Therefore, the Committee decided to request Consultant (TEC-1) and Consultant (TEC-3) to offer their comments. On the advice of Consultants (TEC-1 & TEC-3), the Committee decided to call for the following: (i) Specifications of Export product. (ii) Import list consist 2 types of conductor and 3 types of insulation. But their use and cross sectional diagram and process of manufacture are not available. The committee also decided to call the applicant for personal hearing to explain the case in its forthcoming meeting along with information as per Sl. No. 12 of the Standard Deficiency Format. The case stands deferred.			

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7	Case No.:376/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01094/AM19/	RLA File :07/24/040/00293/AM16/	Lic.No/Date:0710109158 11.12.2015	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

8	Case No.:10/11/81-ALC2/2018	Party Name: MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00626/AM19/	RLA File :04/24/040/00128/AM17/	Lic.No/Date:0410162481 09.11.2016	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter as raised by Consultant (TEC-3) seeking certain information was sent to the applicant on 25.03.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

9	Case No.:350/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01068/AM19/	RLA File :07/24/040/00350/AM17/	Lic.No/Date:0710111115 10.02.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

10	Case No.:50/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00768/AM19/	RLA File :07/24/040/00050/AM18/	Lic.No/Date:0710111641 23.05.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

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11	Case No.:51/14/81-ALC2/2018	Party Name: HASTALLOY INDIA LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00769/AM19/	RLA File :26/24/040/00005/AM18/	Lic.No/Date:2610012798 26.05.2017	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that both the import items should be in ingot form:**

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
73259930	Alloy Steel Castings {ASTM A560 Grade 50Cr - 50Ni - Nb}	104.250 M.T	1	75021000	NICKEL **INGOT** (Grade 99%)	1.03 MT/MT content in the export product
			2	81122100	CHROMIUM **INGOT** (Grade 99%)	

RA concerned may take suitable consequential action accordingly.

12	Case No.:52/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00770/AM19/	RLA File :07/24/040/00073/AM18/	Lic.No/Date:0710111689 30.05.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME.

RA concerned may take suitable consequential action accordingly.

13	Case No.:56/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00774/AM19/	RLA File :07/24/040/00094/AM18/	Lic.No/Date:0710111799 21.06.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that grade & diameter of SS to match in import & export item:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made of Stainless Steel **Tubes** (NET CONTENT OF IMPORT - 699.76KGS)	141209.500 Foot	73069090	17-7PH Stainless Steel Tubing (734.75KGS)	1.02 Kg/Kg of content

Note: The word "Tubes" may be added in the description of the export item.

RA concerned may take suitable consequential action accordingly.

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14	Case No.: 61/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00779/AM19/	RLA File :07/24/040/00136/AM18/	Lic.No/Date:0710112024 16.08.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that grade & diameter of SS to match in import & export item:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made of Stainless Steel **Tubes** (Net Content of Import Item in Export Product is 726.09 kgs)	154723.800 Foot	73069090	17-7PH Stainless Steel Tubing KGS 762.39	1.02 Kg/Kg of content

Note: The word "Tubes" may be added in the description of the export item.

RA concerned may take suitable consequential action accordingly.

15	Case No.: 7/18/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00356/AM18/	RLA File :05/23/040/00190/AM18/	Lic.No/Date:0510403717 18.08.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that two replies dated 17.01.2018 and 25.04.2019 has been sent by the applicant for examination of the case. It was noted that the reply dated 25.04.2019 is a revised reply of the issued DL. Hence, the Committee to seek basis of revision from the applicant for further examination of the case.

The case stands deferred.

16	Case No.:135/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00853/AM19/	RLA File :07/24/040/00160/AM18/	Lic.No/Date:0710112084 04.09.2017	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME.

RA concerned may take suitable consequential action accordingly.

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17	Case No.:136/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00854/AM19/	RLA File :07/24/040/00161/AM18/	Lic.No/Date:0710112085 04.09.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

18	Case No.: 23/15/81-ALC2/2017	Party Name: RATNAMANI METALS AND TUBES LTD	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File : 01/81/050/00306/AM18	RLA File : 08/24/040/00166/AM18/	Lic.No/Date:0810140933 14.09.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

19	Case No.:5/7/81-ALC2/2018	Party Name: DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00382/AM19/	RLA File :04/24/040/00158/AM18/	Lic.No/Date:0410163694 14.11.2017	Deferred
	Decision: The Committee considered the case as per agenda and noted that copy of application was sent to DPIIT on 16.04.2019 for examination of the case. However, representative of DPIIT informed in meeting that the case is under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

20	Case No.: 4/3/81-ALC2/2018	Party Name: DYNAMIC CABLES PVT. LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00081/AM19/	RLA File :13/24/040/00028/AM18/	Lic.No/Date:1310048780 15.11.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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21	Case No.:7/21/81-ALC2/2017	Party Name: BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00448/AM18/	RLA File :04/24/040/00153/AM18/	Lic.No/Date:0410163738 28.11.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant was requested on 14.12.2018 to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 4, 5 & 11 of the Standard Deficiency Format.

The applicant's reply dated 04.02.2019 was forwarded to Consultant (TEC-3) for examination of the case and it is found that reply is deficient due to the following reasons:

1. Description of export product is changed and also quantity is reduced.
2. Breakup of sets is not provided.
3. Reply of Sl. No. 11 of the Standard Deficiency Format is incomplete i.e. Calculations & net weight of component is not provided.

Therefore, the Committee decided to seek again from the applicant to furnish the above mentioned deficiencies as per advice of Consultant (TEC-3):

The case stands deferred.

22	Case No.:25/24/81-ALC2/2017	Party Name: R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00527/AM18/	RLA File :03/95/040/00670/AM18/	Lic.No/Date:0310817483 04.12.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 13.05.2019. Therefore, The Committee decided to wait for reply of the applicant.

The case stands deferred.

23	Case No.:38/24/81-ALC2/2017	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00540/AM18/	RLA File :05/23/040/00350/AM18/	Lic.No/Date:0510404940 14.12.2017	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3):

1. Surface area of pipe to be coated.
2. Thickness of individual coatings.
3. Net content of steel.

The applicant's reply dated 25.04.2019 was forwarded to Consultant (TEC-3) for examination of the

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	case and it is found that reply is deficient due to the following reason: 1. Thickness of each coating is not provided. Therefore, the Committee decided to seek again from the applicant to furnish the above mentioned deficiencies as per advice of Consultant (TEC-3): The case stands deferred.

24	Case No.:188/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00906/AM19/	RLA File :07/24/040/00249/AM18/	Lic.No/Date:0710112540 14.12.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

25	Case No.:189/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00907/AM19/	RLA File :07/24/040/00250/AM18/	Lic.No/Date:0710112537 14.12.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

26	Case No.: 27/24/81-ALC2/2017	Party Name: REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00529/AM18/	RLA File :03/95/040/00781/AM18/	Lic.No/Date:0310818017 26.12.2017	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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	Case No.: 26/2/81-ALC2/2018	Party Name: APL APOLLO TUBES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00031/AM19/	RLA File :05/23/040/00379/AM18/	Lic.No/Date:0510405204 02.01.2018	Approved
27	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3) **with the condition that grade & thickness of steel to match in import & export item::** 1. **The words "Made of CR steel sheet/plate" may be added in the description of export item at Sl. No. 1 to 4.** 2. Quantity of import item at Sl. No. 1, 2, 5 & 6 is allowed as per SION C-1984. 3. Quantity of import item at Sl. No. 3, 4, 7 & 8 is allowed as per SION C-2004. RA concerned may take suitable consequential action accordingly.			

	Case No.:43/3/81-ALC2/2018	Party Name: GRAVITA INDIA LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00120/AM19/	RLA File :13/24/040/00046/AM18/	Lic.No/Date:1310048823 04.01.2018	Deferred
28	Decision: The Committee considered the case as per agenda and representative of MSME informed that the applicant's reply is deficient. Hence, the Committee decided to seek again from the applicant to furnish following information as per advice of representative of MSME: 1. Percentage of lead in export & import product. The case stands deferred.			

	Case No.:190/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00908/AM19/	RLA File :07/24/040/00255/AM18/	Lic.No/Date:0710112706 19.01.2018	Approved
29	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

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30	Case No.: 352/14/81-ALC2/2018	Party Name: ARMOR PLAST LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01070/AM19	RLA File :07/24/040/00295/AM18/	Lic.No/Date:0710112709 19.01.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-3) **with the condition that grade & diameter of SS to match in import & export item:**

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73042200	Articles Made of Stainless Steel **Tubes** (Net Content of Import Item in Export Product Is 111142.80 feet)	111142.800 Foot	73069090	17-7PH Stainless Steel Tubing	1.02 Kg/Kg of content

Note: The word "Tubes" may be added in the description of the export item.

RA concerned may take suitable consequential action accordingly.

31	Case No.:33/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00241/AM19/	RLA File :34/24/040/00291/AM18/	Lic.No/Date:3410043830 24.01.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 12.02.2019 was forwarded to Consultant (TEC-3) for examination of the case. However, the Consultant (TEC-3) informed that the applicant enclosed reply of different AA No. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-3):

1. Sl. No. 2 & 11 of the Standard Deficiency Format.
2. Details of the specific export product.
3. Drawing submitted could not be co-related to export product.

The case stands deferred.

32	Case No.: 9/3/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00086/AM19/	RLA File :34/24/040/00180/AM18/	Lic.No/Date:3410043839 30.01.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 13.05.2019. Therefore, The Committee decided to wait for reply of the applicant.

The case stands deferred.

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Case No.:123/5/81-ALC2/2018	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00331/AM19/	RLA File :05/24/040/00521/AM18/	Lic.No/Date:0510405455 30.01.2018	Approved

33 Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width-HE Alloy-alloy-206 ,Alloy with 20% Nickel , 6% Manganese and balance Ferrous	27250 Kg
2	81110010	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-72,Alloy with 72% Manganese ,10% Nickel and 18% copper	36424 Kg
3	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- HE Alloy-alloy-223,Alloy with 22% Nickel, 3% Chrome & balance Ferrous	3165 Kg
4	72269952	Controlled Expansion Alloys: Cold Rolled strips of Max. thickness 2.25 mm, & minimum thickness of 1.20mm and upto 80mm width- LE Alloy-Alloy-36,Alloy with 36% Nickel & balance Iron	63785 Kg
5	75061000	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Nickel , Nickel In Strips	2388 Kg
6	74091100	Cold Rolled strips of Max. Thickness 2.00 mm, & Minimum thickness of 1.20mm and upto 80mm width- Copper ,Copper In Strips, Minimum Purity 99.90%	3980 Kg

RA concerned may take suitable consequential action accordingly.

Case No.: 29/3/81-ALC2/2018	Party Name: DYNAMIC FLOW PRODUCTS PVT.LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00106/AM19/	RLA File :03/94/040/00873/AM18/	Lic.No/Date:0310819096 12.02.2018	Deferred

34 Decision: The Committee considered the case as per agenda and noted that the applicant was requested on 27.11.2018 to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 3, 5 & 11 of the Standard Deficiency Format.

However, it was noted that two replies dated 03.12.2018 & 27.02.2019 had been submitted by the applicant and the same was forwarded to Consultant (TEC-3) for examination of the case. Consultant (TEC-3) informed that quantity of export product in both the replies is mismatching and deficient due to the following reasons:

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1. Weight of export product in the reply dated 03.12.2018 is mentioned as 447.307 MT from 400 MT in Authorization No. whereas in the reply dated 27.02.2019 the weight of export product is mentioned as 476.552 MT in Annexure 3B & 365.680 MT in Annexure 3C.
2. The gross weight per piece given in columns of Annexure 3B is also different.

Therefore, the Committee decided to seek clarification on the above mentioned deficiencies from the applicant.

The case stands deferred.

35	Case No.: 99/3/81-ALC2/2018	Party Name: SIEMENS GAMESA RENEWABLE POWER PRIVATE LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00176/AM19/	RLA File :04/24/040/00232/AM18/	Lic.No/Date:0410163989 16.02.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments dated 07.05.2019 given by Consultant (TEC-1). (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

36	Case No.:3/2/81-ALC2/2018	Party Name: ANGELS ALUMINIUM CORPORATION	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00008/AM19/	RLA File :03/94/040/00933/AM18/	Lic.No/Date:0310819231 19.02.2018	Deferred

Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME:

1. Thickness of import.
2. Thickness of export with bifurcation of different items.
3. Process wise wastage with justification.

The case stands deferred.

37	Case No.:34/5/81-ALC2/2018	Party Name: COSMOS ENGITECH PVT LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00242/AM19/	RLA File :34/24/040/00315/AM18/	Lic.No/Date:3410043899 19.02.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant's reply dated 12.02.2019 was forwarded to Consultant (TEC-3) for examination of the case. However, the Consultant (TEC-3) informed that the applicant enclosed reply of different AA No. in its reply letter of issued DL. Therefore, the Committee decided to seek again from the applicant to furnish the following information as per advice of Consultant (TEC-3):

1. Sl. No. 2 & 11 of the Standard Deficiency Format.
2. Details of the specific export product.
3. Drawing submitted could not be co-related to export product.

The case stands deferred.

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Case No.:72/2/81-ALC2/2018	Party Name: VEER-O-METALS PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00077/AM19/	RLA File :07/24/040/00323/AM18/	Lic.No/Date:0710112880 26.02.2018	Approved

38 Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
85049090	Sheet Metal Components: Net content of raw materials: 1).GI Coils-174.800 MT. 2).Rivets/ Fasteners-NET TO NET BASIS **(Per unit weight is 1.6 Kg)**	184.000 MT	72104900	GI COILS	Import quantity may be allowed 228.3 MT inclusive of 30.6% wastage after 1/3rd recovery of relevant grade and thickness
			73182990	Rivets & Fasteners	As per GN-4

RA concerned may take suitable consequential action accordingly.

Case No.:70/3/81-ALC2/2018	Party Name: NTL ELECTRONICS INDIA LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00147/AM19/	RLA File :05/24/040/00632/AM18/	Lic.No/Date:0510406052 05.04.2018	Deferred

39 Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 01.01.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

Case No.:92/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00300/AM19/	RLA File :03/95/040/01171/AM18/	Lic.No/Date:0310820310 06.04.2018	Approved

40 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

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ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 316 / J3 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheets / Coils Grade 304/ 316 / J3 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

Case No.:93/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00301/AM19	RLA File :03/95/040/01177/AM18/	Lic.No/Date:0310820312 06.04.2018	Approved

41 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 316 / 410 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 304 / 316 / 410 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

Case No.:97/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00305/AM19/	RLA File :03/95/040/00042/AM19/	Lic.No/Date:0310820536 19.04.2018	Approved

42 Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

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ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 316 / J3 / 201 (net content of Stainless Steel Sheet / Coils 43.000 MT)	72199090	Stainless Steel Sheet / Coils Grade 304/ 316 / J3 / 201 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

43	Case No.:114/3/81-ALC2/2018	Party Name: VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00191/AM19/	RLA File :31/83/040/00018/AM19/	Lic.No/Date:3110067051 15.05.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the final reminder was sent to the applicant vide email dated 11.5.2019 for submission of information as called for vide email dated 06.12.2018. A mail has been received from the party stating that they have already furnished reply. However, it was found that neither the referred reply has been received nor the party has attached the said reply with their mail. Hence, the Committee decided to remind the party.

The case stands deferred.

44	Case No.: 55/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00263/AM19/	RLA File :03/94/040/00037/AM17	Lic.No/Date:0310820971 15.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47/5/2018-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

45	Case No.:58/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00266/AM19/	RLA File :03/94/040/00234/AM17/	Lic.No/Date:0310820979 15.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/396/2018-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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46	Case No.:59/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00267/AM19/	RLA File :03/94/040/01065/AM17/	Lic.No/Date:0310820973 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

47	Case No.:60/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00268/AM19/	RLA File :03/94/040/01114/AM17/	Lic.No/Date:0310820974 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

48	Case No.:70/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00278/AM19/	RLA File :03/94/040/00761/AM17/	Lic.No/Date:0310820972 15.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/397/2018-TSW dated 15.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

49	Case No.:71/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00279/AM19/	RLA File :03/94/040/00186/AM18/	Lic.No/Date:0310820997 15.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/397/2018-TSW dated 15.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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50	Case No.:117/5/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00325/AM19/	RLA File :03/95/040/00065/AM19/	Lic.No/Date:0310820984 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 13.05.2019 for examination of the case. Therefore, the Committee decided to wait for comments. The case stands deferred.			

51	Case No.:145/5/81-ALC2/2018	Party Name: UM CABLES LTD.,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00353/AM19/	RLA File :03/95/040/01124/AM18/	Lic.No/Date:0310820991 15.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the case was referred to DoT for examination on 03.01.2019 followed by a reminder on 06.03.2019. It was also noted that the copy of application was again sent to DoT on 10.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

52	Case No.: 139/14/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File : 01/81/050/00857/AM19/	RLA File : 03/94/040/00383/AM17/	Lic.No/Date:0310821000 15.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/397/2018-TSW dated 23.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

53	Case No.:13/5/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00221/AM19/	RLA File :03/94/040/00029/AM19/	Lic.No/Date:0310821015 16.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/391/2018-TSW dated 09.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

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Case No.:94/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00302/AM19/	RLA File :03/95/040/00120/AM19	Lic.No/Date:0310821027 16.05.2018	Approved

54

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 401 / J3 / 201 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 401 / J3 / 201 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

Case No.:96/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00304/AM19/	RLA File :03/95/040/00135/AM19/	Lic.No/Date:0310821030 16.05.2018	Approved

55

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 401 / J3 / 201 (net content of Stainless Steel Sheet / Coils 50.223 MT)	72199090	Stainless Steel Sheet / Coils Grade 401 / J3 / 201 **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

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56	Case No.:116/5/81-ALC2/2018	Party Name: R.R.KABEL LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00324/AM19/	RLA File :03/95/040/01011/AM18/	Lic.No/Date:0310821010 16.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 07.05.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to wait for comments. The case stands deferred.			

57	Case No.:54/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00262/AM19/	RLA File :03/94/040/00123/AM17/	Lic.No/Date:0310821060 17.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/394/2018-TSW dated 15.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

58	Case No.: 61/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00269/AM19/	RLA File :03/94/040/01144/AM17/	Lic.No/Date:0310821055 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

59	Case No.:62/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00270/AM19/	RLA File :03/94/040/00863/AM17/	Lic.No/Date:0310821056 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DPIIT on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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60	Case No.:69/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00277/AM19/	RLA File :03/94/040/00443/AM17/	Lic.No/Date:0310821053 17.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/397/2018-TSW dated 15.05.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

61	Case No.:126/5/81-ALC2/2018	Party Name: SIEMENS LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00334/AM19/	RLA File :03/95/040/00094/AM19/	Lic.No/Date:0310821041 17.05.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 14.03.2019 that the deficiency letter was not received. Hence, the Committee decided to seek again from the applicant to furnish following information as given by DHI vide U.O. No.: DES-2/SEML/InTr-1-2018-HEI dated 31.12.2018: 1. To provide justification for why the input item quantities for each export product mentioned in Appendix 4E differ from the quantity mentioned in Guaranteed Technical Parameter. 2. To submit the information as per Appendix 4H and 4K of DGFT's Public Notice No. 68/2015-20 dated 22.3.2018 3. The rating of export product. 4. Complete description of input item No. 1. The case stands deferred.			

62	Case No.:169/14/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00887/AM19/	RLA File :07/24/040/00014/AM19/	Lic.No/Date:0710113298 17.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME. RA concerned may take suitable consequential action accordingly.			

63	Case No.:88/14/81-ALC2/2018	Party Name: EKANGA FOIL	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00806/AM19/	RLA File :08/24/040/00041/AM19/	Lic.No/Date:0810142642 18.05.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3) **with the condition that thickness of**			

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Aluminium foil to match in import & export:

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	76071991	ALUMINIUM FOIL REEL	8521.500 Kg
2	76071991	ALUMINIUM FOIL REEL	9760.000Kg
3	76071991	ALUMINIUM FOIL REEL THIS AUTHORISATION IS ISSUED UNDER PARA 4.07 OF HBP SUBJECT TO RATIFICATION OF NORMS BY NC.	6960.000 Kg

RA concerned may take suitable consequential action accordingly.

64	Case No.:57/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00265/AM19/	RLA File :03/94/040/00990/AM17/	Lic.No/Date:0310821175 23.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/395/2018-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

65	Case No.: 66/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00274/AM19/	RLA File :03/94/040/00827/AM17/	Lic.No/Date:0310821191 23.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/397/2018-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

66	Case No.:68/5/81-ALC2/2018	Party Name: KEC INTERNATIONAL LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00276/AM19/	RLA File :03/94/040/00085/AM18/	Lic.No/Date:0310821187 23.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their U.O. No.: P-47011/399/2018-TSW dated 15.05.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

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67	Case No.: 268/14/81-ALC2/2018	Party Name: RR KABEL LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00986/AM19/	RLA File :03/95/040/01018/AM18/	Lic.No/Date:0310821179 23.05.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85446020	Hologen Free Flame Retardent Cables (Thermosetting Thermo Plastic)/ (Thermoplastic) upto 1100 voltage NET CONTENT: COPPER- 500430 KGS, Halogen Free Flame Retardent Compound- 212576.50 KGS, Halogen Free Catalyst -11323.50 KGS.	18000.000 Kilometer	1	74081190	COPPER WIRE ROD	As applied for
			2	39013000	HALOGEN FREE FLAME RETARDENT COMPOUND	
			3	39012090	*** Master batch** HALOGEN FREE CATALYST	

*** The words "Master batch" may be added in the description of import item.**
Size and quantity of export product given in letter dated 04.04.2019 may be incorporated. (Copy enclosed)

RA concerned may take suitable consequential action accordingly.

68	Case No.:82/10/81-ALC2/2018	Party Name: VIKARSH NANO TECHNOLOGY AND ALLOYS PVT. LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00563/AM19/	RLA File :31/83/040/00039/AM19/	Lic.No/Date:3110067083 16.06.2018	Rejected

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information was sent to the applicant by MeitY vide their letter No.: 17 (3)/2019-IPHW dated 20.02.2019 followed by a reminder vide letter No. 17 (3)/2019-IPHW 03.04.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

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Case No.:81/10/81-ALC2/2018	Party Name: INDUSTRIAL METAL POWDERS INDIA PVT LTD	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00562/AM19/	RLA File :31/83/040/00052/AM19/	Lic.No/Date:3110067107 06.07.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME **with the condition that the size & thickness of export should be less than import.**

1.

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72039000	ELECTROLYTIC IRON FLAKES / CHIPS (OTHER FERS PRDCTS & IRON IN PIITS, LUMPS ETC) THICKNESS 2 TO 8 MM, LENGTH 5 TO 40 MM,SHAPE - IRREGULAR SHAPE	625000.000 Kg	72082510	PRIME MILD STEEL PLATES-WIDTH GREATER THAN OR EQUAL TO 600 MM, LENGTH GREATER THAN OR EQUAL TO 600 MM, THICKNESS GREATER THAN OR EQUAL TO 5 MM	Import quantity may be allowed as 685 MT inclusive of 9.6% wastage after 20% recovery from scrap

RA concerned may take suitable consequential action accordingly.

Case No.:113/14/81-ALC2/2018	Party Name: TATA INTERNATIONAL LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00831/AM19/	RLA File :02/24/040/00050/AM19/	Lic.No/Date:0210208571 16.07.2018	Approved

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Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
72159090	**Copper insert collector bars containing 950 MT of Cu bars/rods**	9500.000 MT	74070000	Copper Rods / Bars	959.500MT

1. **The description "Copper insert collector bars containing 950 MT of Cu bars/rods" may be amended in the export product description.**
2. **The word "Plates" may be deleted from the description of the import item.**

RA concerned may take suitable consequential action accordingly.

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71	Case No.:110/5/81-ALC2/2018	Party Name: POLYNOVA INDUSTRIES LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00318/AM19/	RLA File :03/95/040/00089/AM19/	Lic.No/Date:0310822367 17.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant informed vide email dated 14.03.2019 that the deficiency letter was not received. Therefore, the Committee decided to ask the firm to furnish following information as raised by Consultant (TEC-1) for examination of the case: 1. Percentage of solid content in import item at Sl. No. 5, 8 and 9. 2. Thickness, width and weight of Graphite Foil. 3. Sl. No. 5 & 11 of the Standard Deficiency Format. The Case stands deferred.			

72	Case No.:133/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00341/AM19/	RLA File :03/95/040/00331/AM19/	Lic.No/Date:0310822348 17.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 13.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

73	Case No.:141/5/81-ALC2/2018	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00349/AM19/	RLA File :09/24/040/00169/AM19/	Lic.No/Date:0910066469 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

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74	Case No.:142/5/81-ALC2/2018	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00350/AM19/	RLA File :09/24/040/00152/AM19/	Lic.No/Date:0910066468 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant's reply was sent to DHI on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

75	Case No.:146/5/81-ALC2/2018	Party Name: UNIVERSAL HEAT EXCHANGERS LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00354/AM19/	RLA File :32/24/040/00020/AM19/	Lic.No/Date:3210078574 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

76	Case No.:109/5/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00317/AM19/	RLA File :03/95/040/00347/AM19/	Lic.No/Date:0310822465 20.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by reminders on 16.04.2019 & 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

77	Case No.:306/14/81-ALC2/2018	Party Name: GEEKAY WIRES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/01024/AM19	RLA File :09/24/040/00166/AM19	Lic.No/Date:0910066494 20.07.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3) **with the condition that the grade of steel to match in import & export:**

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity

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73170017	Nails made of Alloy Steel Paper Collated	850.000 M.T	1	72279090	WIRE ROD HOT ROLLED ALLOY STEEL 1008 / 1008CR/ 1010 /1010CR/ 1012/ 1012CR/ 1045/1070	1700 MT
73170017	NAILS MADE OF ALLOY STEEL WIRE COLLATED	750.000 M.T	2	48114100	PAPER TAPE	As applied for
			3	72299016	***RELEVANT WELDING** WIRE	

*** The word "Winding" may be replaced with the word "Welding" and the word "Relevant" may be added in the description of the import item.**

RA concerned may take suitable consequential action accordingly.

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Case No.: 89/5/81-ALC2/2018	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00297/AM19/	RLA File :31/83/040/00061/AM19/	Lic.No/Date:3110067121 23.07.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 18.01.2019 followed by a reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

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Case No.:99/5/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00307/AM19/	RLA File :03/95/040/00368/AM19/	Lic.No/Date:0310822515 23.07.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi furnished perforated strips	72199090	Stainless Steel Sheet / Coils Grade 410 / J3 / 201	2.55 kg/kg of export product after 1/3rd

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	Grade 410 / J3 / 201 / 304 (net content of Stainless Steel Sheet / Coils 50.223 MT)		/ 304 **of the same thickness**	recovery

RA concerned may take suitable consequential action accordingly.

80	Case No.:143/5/81-ALC2/2018	Party Name: TUBACEX PRAKASH INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00351/AM19/	RLA File :03/95/040/00387/AM19/	Lic.No/Date:0310822579 25.07.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.
RA concerned may take suitable consequential action accordingly.

81	Case No.:134/5/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00342/AM19/	RLA File :03/95/040/00121/AM19/	Lic.No/Date:0310822611 26.07.2018	**Deferred**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant.

The case stands deferred.

82	Case No.:155/5/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00363/AM19/	RLA File :04/24/040/00042/AM19/	Lic.No/Date:0410164534 27.07.2018	**Rejected**

Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-1) was sent to the applicant on 18.01.2019 followed by a reminder on 13.03.2019. However, no reply has been received yet. Hence, the Committee decided to reject the case under intimation to RA.

RA concerned may take suitable consequential action accordingly.

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83	Case No.:18/10/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00499/AM19/	RLA File :03/95/040/00359/AM19/	Lic.No/Date:0310822770 01.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as sought by DPIIT vide their F. No.: P-47011/414/2018-TSW dated 09.04.2019: 1. To provide justification as to why the import items at Sl. No. 5 to 7 are the same as export items at Sl. No. 11 to 14. 2. To provide details of size of the raw materials as well as export products. The case stands deferred.			

84	Case No.:108/10/81-ALC2/2018	Party Name: APL METALS LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00589/AM19/	RLA File :02/24/040/00069/AM19/	Lic.No/Date:0210208615 01.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by MSME was sent to the applicant on 19.02.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

85	Case No.: 1/5/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00209/AM19/	RLA File :04/24/040/00097/AM19/	Lic.No/Date:0410164566 03.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

86	Case No.: 2/5/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00210/AM19/	RLA File :04/24/040/00095/AM19/	Lic.No/Date:0410164564 03.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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87	Case No.:163/5/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00371/AM19/	RLA File :04/24/040/00098/AM19/	Lic.No/Date:0410164567 03.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

88	Case No.:164/5/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00372/AM19/	RLA File :04/24/040/00096/AM19/	Lic.No/Date:0410164565 03.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the applicant on 18.01.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

89	Case No.: 5/10/81-ALC2/2018	Party Name: MODISON METALS LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00486/AM19/	RLA File :03/95/040/00439/AM19/	Lic.No/Date:0310822894 07.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per sought by DHI vide their U. O. No.: DES-2/MoML/OTHC-1-2019-HEI received through email dated 04.04.2019: 1. To provide the calculation of the claimed wastage linked with drawing of the export product. 2. To provide information as per Appendix 4H and 4K of the DGFT's Public Notice No. 68/2015-20 dated 22.03.2018 duly certified by Chartered Engineer. The case stands deferred.			

90	Case No.:124/10/81-ALC2/2018	Party Name: TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00605/AM19/	RLA File :34/24/040/00146/AM19/	Lic.No/Date:3410044397 08.08.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by DHI was sent to the applicant vide email dated 13.05.2019. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

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91	Case No.: 14/5/81-ALC2/2018	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00222/AM19/	RLA File :03/94/040/00218/AM19/	Lic.No/Date:0310822970 10.08.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/392/2018-TSW dated 09.04.2019. (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

92	Case No.:92/10/81-ALC2/2018	Party Name: SEIKODENKI INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00573/AM19/	RLA File :04/24/040/00108/AM19/	Lic.No/Date:0410164592 13.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that copy of application was sent to DPIIT on 11.01.2019 for examination of the case. The representative of DPIIT informed in meeting that the case was under examination. Hence, the Committee decided to wait for comments. The case stands deferred.			

93	Case No.:95/10/81-ALC2/2018	Party Name: TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00576/AM19/	RLA File :04/24/040/00103/AM19/	Lic.No/Date:0410164589 13.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from concerned RA. An email was sent to concern RA on 04.04.2019 to furnish complete set of the application. However, no information has been received so far. Hence, the Committee decided to remind the concerned RA and the applicant in this regard. The case stands deferred.			

94	Case No.:44/10/81-ALC2/2018	Party Name: WAGO PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00525/AM19/	RLA File :05/24/040/00311/AM19/	Lic.No/Date:0510407598 23.08.2018	**Approved**

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by Consultant (TEC-1):

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
85381010	TERMINAL BLOCK 4Q	760000.000 Number	1	85381010	CURRENT BAR (105-281)	Net to net basis with

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	mm, Grey (0281-0101 /PW11-0000/ RN01-0000 TERMINAL BLOCK		2	85381010	CAGE CLAMP (0106-0281)	accountability clause
			3	39081010	POLYMIDE 6.6 GREY	1.05 Kg/Kg content in the export product

RA concerned may take suitable consequential action accordingly.

95	Case No.:12/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00493/AM19/	RLA File :03/95/040/00402/AM19/	Lic.No/Date:0310823286 27.08.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3):

1. Sl. No. 4 & 12 of the Standard Deficiency Format.
2. Polymer base of compound for import item No. 4.
3. Composition of compounded material indicating use of each & every chemical and polymer in it.

The applicant's reply dated 27.02.2019 was forwarded to Consultant (TEC-3) for examination of the case. However, the applicant's reply was found deficient due to the following reasons:

1. Calculations for Sl. No. 12 of the Standard Deficiency Format are not provided.
2. Sl. No. 2 & 3of the above mentioned deficiencies are also not provided.

Therefore, the Committee decided to seek again from the applicant to furnish reply to the above mentioned deficiencies as per advice of Consultant (TEC-3).

The case stands deferred.

96	Case No.:16/10/81-ALC2/2018	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00497/AM19/	RLA File :03/95/040/00464/AM19/	Lic.No/Date:0310823285 27.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by DPIIT vide their F. No.: P-47011/2/2019-TSW dated 09.04.2019. (Copy enclosed)

RA concerned may take suitable consequential action accordingly

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97	Case No.:125/10/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00606/AM19/	RLA File :34/24/040/00180/AM19/	Lic.No/Date:3410044442 27.08.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

98	Case No.:126/10/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00607/AM19/	RLA File :34/24/040/00182/AM19/	Lic.No/Date:3410044438 27.08.2018	**Approved**
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

99	Case No.:127/10/81-ALC2/2018	Party Name: WELSPUN CORP LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00608/AM19/	RLA File :34/24/040/00181/AM19/	Lic.No/Date:3410044441 27.08.2018	Approved
	Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per written comments given by Consultant (TEC-3). (Copy enclosed) RA concerned may take suitable consequential action accordingly.			

100	Case No.: 6/10/81-ALC2/2018	Party Name: OETIKER INDIA PRIVATE LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00487/AM19/	RLA File :03/95/040/00534/AM19/	Lic.No/Date:0310823417 29.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

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101	Case No.:6/11/81-ALC2/2018	Party Name: JAMMU PIGMENTS LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00622/AM19/	RLA File :13/24/040/00094/AM19/	Lic.No/Date:1310049050 29.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as recommended by representative of MSME:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
78011000	Lead Ingots 99.97% Purity Total Lead content in the export product is 299.910 MT	300.000 MT	78019920	Remelted Lead Ingots having Lead content **of 97.5%.**	As applied

Percentage of lead in import item may be specified as 97.5%.

RA concerned may take suitable consequential action accordingly.

102	Case No.:109/10/81-ALC2/2018	Party Name: ESWARI GLOBAL METAL INDUSTRIES PRIVATE LIMITED.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00590/AM19/	RLA File :07/24/040/00139/AM19/	Lic.No/Date:0710113788 30.08.2018	**Withdrawn**

Decision: The Committee considered the case as per agenda and noted that the applicant vide letter dated 26.2.2019 has requested to withdraw the application for ratification of norms on the grounds that their case is covered under PN 64 dated 27.12.2018 and is eligible for repeat of 0710111004 dated 19.01.2017. Hence, the Committee decided to allow withdrawal of the case under intimation to RA.

The case is withdrawn.

103	Case No.:110/10/81-ALC2/2018	Party Name: EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00591/AM19/	RLA File :07/24/040/00127/AM19/	Lic.No/Date:0710113789 30.08.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per **General Note-4** as recommended by representative of MSME.

RA concerned may take suitable consequential action accordingly.

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104	Case No.: 2/11/81-ALC2/2018	Party Name: VENKATESWARA WIRES PVT. LTD.	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00618/AM19/	RLA File :13/24/040/00089/AM19/	Lic.No/Date:1310049054 31.08.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

105	Case No.:102/10/81-ALC2/2018	Party Name: LALBABA SEAMLESS TUBES PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00583/AM19/	RLA File :02/24/040/00086/AM19/	Lic.No/Date:0210208674 04.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that the applicant was requested to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 11 of the Standard Deficiency Format. 2. Weight of import item. 3. Specific sizes of import & export with quantities. The applicant's reply dated 18.04.2019 was forwarded to Consultant (TEC-3) for examination of the case. However , it is found that the applicant's reply is deficient due to the following reasons: 1. Specific sizes of import & export with quantities is not provided as there is wide overlapping of size in import & export item.. Therefore, the Committee decided to seek again from the applicant to furnish above mentioned deficiencies as per advice of Consultant (TEC-3). The case stands deferred.			

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106	Case No.:105/10/81-ALC2/2018	Party Name: LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00586/AM19/	RLA File :04/24/040/00051/AM19/	Lic.No/Date:0410164657 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 19.02.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

107	Case No.:1/11/81-ALC2/2018	Party Name: RAJASTHAN CABLE & CONDUCTORS PVT. LTD.,	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00617/AM19/	RLA File :13/24/040/00091/AM19/	Lic.No/Date:1310049060 07.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 25.03.2019 followed by a reminder on 13.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

108	Case No.:149/14/81-ALC2/2018	Party Name: SRONS ENGINEERS	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00867/AM19/	RLA File :30/24/040/00024/AM19/	Lic.No/Date:3010104433 11.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information as raised by Consultant (TEC-3) was sent to the applicant on 22.04.2019 followed by a reminder on 11.05.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the applicant. The case stands deferred.			

109	Case No.: 112/10/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00593/AM19	RLA File :07/24/040/00150/AM19/	Lic.No/Date:0710113849 17.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as sought by DPIIT vide U. O. No.: P-47011/63/2019-TSW dated 13.05.2019: 1. Sl. No. 3, 7, 10 & 11 of the Standard Deficiency Format.. The case stands deferred.			

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110	Case No.: 45/10/81-ALC2/2018	Party Name: PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00526/AM19/	RLA File :05/24/040/00573/AM17/	Lic.No/Date:0510407901 26.09.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Sl. No. 4 & 12 of the Standard Deficiency Format. 2. Specific item of export. The case stands deferred.			

111	Case No.: 178/14/81-ALC2/2018	Party Name: ANKIT FASTENERS PVT LTD.	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00896/AM19	RLA File :07/24/040/00188/AM19	Lic.No/Date:0710114068 30.10.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as sought by DPIIT vide U. O. No.: P-47011/63/2019-TSW dated 03.05.2019: 1. Sl. No. 3, 7, 10 & 11 of the Standard Deficiency Format. The case stands deferred.			

112	Case No.:202/14/81-ALC2/2018	Party Name: CYPRESS INDUSTRIES INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00920/AM19/	RLA File :08/24/040/00246/AM19/	Lic.No/Date:0810143844 13.11.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to seek from the applicant to furnish following information as per advice of representative of MSME: 1. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. The case stands deferred.			

113	Case No.:49/10/81-ALC2/2018	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00530/AM19/	RLA File :03/95/040/00743/AM19/	Lic.No/Date:0310825166 22.11.2018	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that DPIIT vide U. O. No.: P-47011/7/2019-TSW dated 15.05.2019 has stated that the import item at Sl. No. 1 is in coil form, which is **not permitted** as per GN-2. The Committee noted that import of Aluminium in the form of			

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ingot/pigs/sows/slabs and T-Bars are allowed under GN-2 wherever the work 'Aluminium' appears alone. Hence, the Committee decided to refer the case to DPIIT for re-examination.

The case stands deferred.

Case No.:70/10/81-ALC2/2018	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
HQ File :01/81/050/00551/AM19/	RLA File :05/23/040/00362/AM19/	Lic.No/Date:0510408678 28.11.2018	Approved

Decision: The Committee considered the case as per agenda. Written comments were given by DPIIT vide U.O. No.: P-47011/14/2019-TSW dated 30.04.2019. However, the Committee decided to adopt norms as approved for AA No. 0510409208 dated 07.01.2019 in the Meeting No. 01/81 dated 10.04.2019 with the following wastage:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended quantity
74199990	COIN BLANKS (CONSISTING OF COPPER-65%, NICKEL-10% AND ZINC-25%)	378000.000 Kg	1	74040012	COPPER SCRAP MILLBERRY (Cu 99.90%) (Cu 99.90%)	255528 Kg (1.04 Kg/Kg net content of Cu in the export product)
			2	75021000	NICKEL **INGOT** (Ni 99.90%) (Ni 99.90%)	38556 Kg (1.02 Kg/Kg net content of Cu in the export product)
			3	79011100	SHG ZINC INGOTS (Zn 99.90%) (Zn 99.90%)	96390 Kg (1.02 Kg/Kg net content of Cu in the export product)

Note: (i) Quantity of export item may be mentioned in numbers.
(ii) The word 'Ingot' may be added with the import items 'Nickel' in place of 'Full Plates'.

RA concerned may take suitable consequential action accordingly.

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115	Case No.:269/14/81-ALC2/2018	Party Name: HVR SOLAR PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00987/AM19/	RLA File :05/23/040/00371/AM19/	Lic.No/Date:0510408709 29.11.2018	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms on **net to net** basis as per **General Note-4** as per written comments given by Consultant (TEC-3).

Note: Specification of cells would be as given in reply letter dated 22.4.2019. (Copy enclosed)
RA concerned may take suitable consequential action accordingly.

116	Case No.:222/14/81-ALC2/2018	Party Name: MAHARASHTRA SEAMLESS LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00940/AM19/	RLA File :05/24/040/00483/AM19/	Lic.No/Date:0510408807 06.12.2018	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 13.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

117	Case No.:235/14/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00953/AM19	RLA File :03/95/040/01009/AM19/	Lic.No/Date:0310826252 09.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 410 / 201 / 409 / 430 / 2205 Duplex(net content of Stainless Steel Secondary Sheet / Coils 44 MT)	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 410 / 201 / 409 / 430 / 2205 Duplex **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

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118	Case No.:236/14/81-ALC2/2018	Party Name: PARAM INDUSTRIES	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00954/AM19/	RLA File :03/95/040/01010/AM19/	Lic.No/Date:0310826253 09.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norm as recommended by representative of MSME on **repeat basis** as approved for AA 0310813249 dated 12.05.2017 in meeting no. 10/81 dated 16.01.2019 **with the condition that the applicant to import only secondary sheets/coils and export SS perforated strips with perforated Pattern No. SSPS/PI-02 as under:**

ITCHS Code	Export item	ITCHS Code	Import item	Recommended Quantity
73182990	Stainless Steel semi finished perforated strips Grade 304 / 316 / 410 / 201 / 409 / 430 / 2205 Duplex(net content of Stainless Steel Secondary Sheet / Coils 44 MT)	72199090	Stainless Steel Secondary Sheet / Coils Grade 304 / 316 / 410 / 201 / 409 / 430 / 2205 Duplex **of the same thickness**	2.55 kg/kg of export product after 1/3rd recovery

RA concerned may take suitable consequential action accordingly.

119	Case No.:238/14/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00956/AM19/	RLA File :05/23/040/00414/AM19/	Lic.No/Date:0510409270 09.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 06.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

120	Case No.:240/14/81-ALC2/2018	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00958/AM19/	RLA File :05/23/040/00393/AM19/	Lic.No/Date:0510409272 09.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 06.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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121	Case No.:248/14/81-ALC2/2018	Party Name: ARMOR PLAST LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00966/AM19/	RLA File :07/24/040/00245/AM19/	Lic.No/Date:0710114425 18.01.2019	Deferred

Decision: The Committee considered the case as per agenda and noted that the hard copy of application has not yet been received from the applicant and concerned RA. Hence, the Committee decided to ask from the applicant and concerned RA to furnish complete set of application for examination of the case.

The case stands deferred.

122	Case No.:250/14/81-ALC2/2018	Party Name: BILCARE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00968/AM19/	RLA File :31/83/040/00165/AM19/	Lic.No/Date:3110067293 21.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms with **7% wastage** as per written comments given by Consultant (TEC-1).

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
76072090	ALU - ALU (CFB) FOIL (VENUS)	300000.000 KG	1	39209299	OPA Film (Oriented Polyamide Film)/ BOPA Film (Biaxially Oriented Polyamide Film)	36240.00 Kg
			2	39204900	*PVC Film **(60 micron)**	102240.00Kg
			3	76071190	**Aluminium Foil (45 micron to 60 micron)	171510.00 Kg
			4	39095000	Polyurethane Adhesive with 60% Solids	14760.00 Kg
			5	39095000	Polyurethane Hardner with 75% solids	2190.00 Kg

*** Add '60 micron' in the description of import item at Sl. No. 2**
**** Aluminium foil would be of relevant specifications that match in the export product.**

RA concerned may take suitable consequential action accordingly.

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123	Case No.:253/14/81-ALC2/2018	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00971/AM19/	RLA File :31/83/040/00160/AM19/	Lic.No/Date:3110067297 24.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079290	COUPLING SIZE 9-5/8 INCH K-55 LTC (11.295 M.TON & 450 NOS) OD 269.88 X ID 232.82 X LENGTH 267.20	120.240 Meter	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.88 X 20.00 MM THK GRADE K-55	74.5 MT including 15% wastage
73079290	COUPLING SIZE 9-5/8 INCH K-55 BTC (53.467 M.TON & 2370 NOS) OD 269.88 X ID 236.14 X LENGTH 270.40	640.848 Meter			

RA concerned may take suitable consequential action accordingly.

124	Case No.:254/14/81-ALC2/2018	Party Name: TECHNO TRAK ENGINEERS	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00972/AM19/	RLA File :31/83/040/00161/AM19/	Lic.No/Date:3110067298 24.01.2019	Approved

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms as per written comments given by Consultant (TEC-3):

Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 200.03 X 19.00 MM THK GRADE K-55 D-10	18.5 MT including 15% wastage
2	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.90 X 21.00 MM THK GRADE K-55 D-10	55.5 MT including 15% wastage
3	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.90 X 21.00 MM THK GRADE L-80 D-10	48.8 MT including 15% wastage
4	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 269.90 X 21.00 MM THK GRADE P-110	10.4 MT including 15% wastage
5	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 298.45 X 21.00 MM THK GRADE K-55 D-10	54 MT including 15% wastage
6	73043919	CARBON STEEL SEAMLESS PIPES AS PER API 5CT OD 365.10 X 21.00 MM THK GRADE K-55 D-10	72 MT including 15% wastage

RA concerned may take suitable consequential action accordingly.

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125	Case No.:257/14/81-ALC2/2018	Party Name: VOESTALPINE VAE VKN INDIA P. LTD.(FORMERLY	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00975/AM19/	RLA File :05/24/040/00603/AM19/	Lic.No/Date:0510409464 24.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the application was sent to DPIIT on 06.03.2016 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to send I.D. reminder to DPIIT. The case stands deferred.			

126	Case No.:261/14/81-ALC2/2018	Party Name: CMI ENERGY INDIA PRIVATE LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00979/AM19/	RLA File :05/23/040/00433/AM19/	Lic.No/Date:0510409502 29.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

127	Case No.: 262/14/81-ALC2/2018	Party Name: CONSOLIDATED COIN COMPANY PRIVATE LIMITED	Meet No/Date: 3/81-ALC2/2019 15.05.2019	Status:
	HQ File : 01/81/050/00980/AM19/	RLA File : 05/23/040/00462/AM19/	Lic.No/Date:0510409513 29.01.2019	Approved

Decision: The Committee considered the case as per agenda. Written comments were given by DPIIT vide U.O. No.: P-47011/62/2019-TSW dated 30.04.2019. However, the Committee decided to adopt norms as approved for AA No. 0510409208 dated 07.01.2019 in the Meeting No. 01/81 dated 10.04.2019 with the following wastage:

ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended quantity
74199990	COIN BLANKS (CONSISTING OF COPPER-70% AND ZINC-30%)	94250.000 Kg	1	74031100	COPPER CATHODES (Cu 99.90%) (Cu 99.90%)	68614 Kg (1.04 Kg/Kg net content of Cu in the export product)
74199990	COIN BLANKS (CONSISTING OF COPPER-70% AND ZINC-30%)	286750.000 Kg	2	74040012	COPPER SCRAP MILLBERRY (Cu 99.90%) (Cu 99.90%)	208754 Kg (1.04 Kg/Kg net content of Cu in the export product)

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			3	79011100	SHG ZINC INGOTS (Zn 99.90%) (Zn 99.90%)	116586 Kg (1.02 Kg/Kg net content of Cu in the export product)

Note: (i) Quantity of export item may be mentioned in numbers.

RA concerned may take suitable consequential action accordingly.

128	Case No.:266/14/81-ALC2/2018	Party Name: JINDAL QUALITY TUBULAR LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00984/AM19/	RLA File :05/23/040/00434/AM19/	Lic.No/Date:0510409539 31.01.2019	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the copy of application was sent to Consultant (TEC-3) on 05.03.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

129	Case No.:270/14/81-ALC2/2018	Party Name: JINDAL SAW LIMITED	Meet No/Date:3/81-ALC2/2019 15.05.2019	Status:
	HQ File :01/81/050/00988/AM19/	RLA File :05/23/040/00480/AM19/	Lic.No/Date:0510409551 01.02.2019	**Deferred**
	Decision: The Committee considered the case as per agenda and noted that the reply dated 13.5.2019 received from the applicant was sent to Consultant (TEC-3) for examination. However, no comments have been received yet. Hence, the Committee decided to wait for comments. The case stands deferred.			

Offline Cases:

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Case No.: **15/37/81-ALC2/2011**	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00302/AM12/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00199/AM12/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510305231 dated 14.10.2011.	

Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings.

The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of

personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.

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Case No.: **6/37/81-ALC2/2011**	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00293/AM12/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00196/AM12/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510305232 dated 14.10.2011.	
Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.		

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Case No.: 11/45/81-ALC2/2009	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00441/AM10/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00164/AM10/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510257036 dated 28.01.2010.	
Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of		

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personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.

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Case No.: 3/43/81-ALC2/2009	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00418/AM10/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00135/AM10/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510255677 dated 06.01.2010.	
Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011. The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.		

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Case No.: 10/45/81-ALC2/2009	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00440/AM10/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00163/AM10/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510257035 dated 28.01.2010.	
Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings. The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated		

04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011.

The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.

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Case No.: 20/2/81-ALC2/2012	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00020/AM13/DES-II	
Dated: 15.05.2019	RLA File No: 05/23/040/00435/AM12/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510317273 dated 10.02.2012.	

Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings.

The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated 04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011.

The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011.

The case stands deferred.

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Case No.: 9/5/81-ALC2/2009	Bharat Heavy Electricals Limited	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00017/AM10/DES-II	
Dated: 15.05.2019	RLA File No: 05/24/040/00525/AM09/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0510237295 dated 27.02.2009.	

Decision: The Committee considered the case as per agenda. The Committee observed that the case was rejected in Meeting No. 12/13 dated 04.09.2012 on the grounds that the goods imported under this AA have been supplied as such and hence not covered under deemed export supplies as per PC 50 dt. 28.12.2011. However, the party represented against the rejection and submitted detailed literature and drawings.

The matter was referred to DHI who vide U. O. No.: DES-2/BHEL/PEM-1-2019-HEI dated

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Dy. Director General of Foreign Trade
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Udyog Bhawan, New Delhi

04.04.2019 gave its comments. To have further clarity, the party was provided an opportunity of personal hearing. During personal hearing, the representatives of the applicant stated that the imported products were used in the project to manufacture vibration isolation system for TG foundation in terms of Para 8.2(f) of FTP, 2009-14. The supply has not been made 'as such' and hence does not fall within the ambit of policy circular No. 50 dated 28.12.2011.

The Committee observed that the party has imported components which have been fitted with relevant system of the Thermal Power Project. After detailed discussion, the Committee decided to refer the case to PIC to have clarity on the admissibility of such AA in view of PC 50 dt. 28.12.2011. The case stands deferred.

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Case No.:18/21/81-ALC2/2017	Man Industries (India) Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00459/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/95/040/00369/AM18/	Approved
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0310816636 dated 30.10.2017.	

Decision: The Committee considered the case as per agenda. After hearing the representative of the applicant during personal hearing, and on the opinion of the Technical Authorities, the Committee decided that there is no justification to amend the description of import & export product and wastage allowed. However, the Committee decided to dispense with the requirement of attestation of input by GST Authorities provided the same is available on the shipping Bills.

RA may take consequential action accordingly.

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Case No.:15/22/81-ALC2/2017	Man Industries (India) Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00498/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/95/040/00583/AM18/	Approved
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0310817088 dated 15.11.2017.	

Decision: The Committee considered the case as per agenda. After hearing the representative of the applicant during personal hearing, and on the opinion of the Technical Authorities, the Committee decided that there is no justification to amend the description of import & export product and wastage allowed. However, the Committee decided to dispense with the requirement of attestation of input by GST Authorities provided the same is available on the shipping Bills.

RA may take consequential action accordingly.

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Case No.:16/22/81-ALC2/2017	Man Industries (India) Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00499/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/95/040/00658/AM18/	Approved
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0310817152 dated 20.11.2017.	

Decision: The Committee considered the case as per agenda. After hearing the representative of the applicant during personal hearing, and on the opinion of the Technical Authorities, the Committee decided that there is no justification to amend the description of import & export product and wastage allowed. However, the Committee decided to dispense with the requirement of attestation of input by GST Authorities provided the same is available on the shipping Bills.

RA may take consequential action accordingly.

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Case No.:1/21/81-ALC2/2017	Kirtanlal Steel Private Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00442/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/94/040/00102/AM18/	Deferred
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0310815526 dated 05.09.2017.	

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before the Norms Committee. However, the applicant vide email dated 14.5.2019 requested to extend the date of PH as its directors had to attend a business meeting on 15.5.2019. Hence, the Committee decided to grant one more opportunity of personal hearing to the applicant.

The case stands deferred.

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Case No.:2/21/81-ALC2/2017	Kirtanlal Steel Private Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00443/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/94/040/00105/AM18/	Deferred
Subject:	Request for revision of ratified norms in respect of advance authorization no. 0310815527 dated 05.09.2017.	

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before the Norms Committee. However, the applicant vide email dated 14.5.2019 requested to extend the date of PH as its directors had to attend a business meeting on 15.5.2019. Hence, the Committee decided to grant one more opportunity of personal hearing to the applicant.

The case stands deferred.

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Case No.:2/23/81-ALC2/2017	Kirtanlal Steel Private Limited, Mumbai	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00501/AM18/DES-II	
Dated: 15.05.2019	RLA File No: 03/94/040/00529/AM18/	Deferred
Subject:	Request for ratification of norms in respect of advance authorization no. 0310816055 dated 29.09.2017.	

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing to explain the case before the Norms Committee. However, the applicant vide email dated 14.5.2019 requested to extend the date of PH as its directors had to attend a business meeting on 15.5.2019. Hence, the Committee decided to grant one more opportunity of personal hearing to the applicant.

The case stands deferred.

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Case No.: 44/11/81-ALC2/2014	NAMCO INDUSTRIES PVT. LIMITED	Status
Meeting Number: 3/81	HQ File: 01/81/050/00358/AM15/	
Dated: 15.05.2019	RLA File: 03/95/040/00359/AM15/	Approved
Subject:	Request for ratification of norms in respect of advance authorization no. 0310787293 dated 24.07.2014.	

Decision: The Committee considered the case as per agenda. During the personal hearing, the representative of the applicant requested to delete the word 'defective' from the description of import item as it was written inadvertently due to error. Hence, the Committee decided to approve the case as per written comments given by MoS vide their U.O. No. 2(6)/2014-TW dated 18.04.2019 read with U.O. No. 2(6)/2014-TW dated 08.05.2015 as under:

Sl. No.	Description of item of export	Qty	Description of item of import	Qty
1	Hot Rolled Steel Plates	1500 MT	Hot Rolled Steel Coils of relevant thickness and Grade in prime quality	1500 MT

RA concerned may take suitable consequential action accordingly.

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Case No. 3/10/81-ALC2/2017	M/S. RATNAMANI METALS AND TUBES LIMITED	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00228/AM18/DES.II/	
Dated: 15.05.2019	RLA File No: 08/24/040/00095/AM18/	Approved
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0810140611 dated 07.07.2017	

Decision: The Committee considered the case as per agenda and decided to fix the following ad-hoc norms on the basis of study group report as per written comments given by Consultant (TEC-3) **with the condition that grade & thickness of steel to match in import & export item:**

Export item:
Add Coating thickness in the description of the export product at Sl. No. 1 to 3.

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Dy. Director General of Foreign Trade
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Udyog Bhawan, New Delhi

i. Epoxy - 60 Micron
ii. Adeshive-140 Micron
iii. Polyethylene- 2.8 mm

Import item:

1. Quantity of import item at Sl. No. 6 is allowed as 1324426 Kg.
2. Quantity of import item at Sl. No. 14 is allowed as 12379 Kg

RA concerned may take suitable consequential action accordingly.

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Case No. 11/18/81-ALC2/2016	M/S. FITCAST FOUNDERS & ENGINEERS PRIVATE LIMITED	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00362/AM17/DES.II	
Dated: 15.05.2019	RLA File No.: 08/24/040/00177/AM17/	Deferred
Subject:	Request for revision of ratified norms in respect of Advance Authorization No. 0810138679 dated 16.09.2016.	

Decision: The Committee considered the case as per agenda and noted that the applicant's reply was forwarded to DPIIT on 09.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for comments.

The case stands deferred.

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Case No.: 6/20/81-ALC2/2016	M/S. ANAND ARC LIMITED	Status
Meeting Number: 3/81	HQ File No: 01/81/050/00439/AM17/DES.II	
Dated: 15.05.2019	RLA File No.: 03/94/040/00470/AM17/	Approved
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0310808217 dated 30.09.2016.	

Decision: The Committee considered the case as per agenda and noted the written comments given by DPIIT vide their U.O. No.: P-47011/91/2019-TSW dated 03.05.2019. However, on deliberation of the case, the Committee decided to fix the ad-hoc norms as under:

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended quantity
72299016	Copper Coated Wire	540000.000 Kg	72279000	Plain Wire Rod Size: 5.5 mm Grade: ER070S-6	2% wastage with accountability clause.

Note : 1. **Import/export item description as per Licence Amendment sheet No. 2 dated 0.11.2016**
2. **Size and specifications of the export product may be specified.**
3. **The party will import Wire Rod of the relevant grade.**

RA concerned may take suitable consequential action accordingly.

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Dy. Director General of Foreign Trade
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TEC-3

18
15/5/19

Reply dt. 25.03.19

EP (1) Add "Coating thickness (i) Epoxy 60 micron
(ii) Adhesive 140 micron (iii) Polethylene 2 mm
in all export products

(2) EP1 - 939.81 MT, EP2-20.15 MT, EP3- 1058.64 MT

Import 1,7 & 15 - 1.05 MT/MT content
2-Relevent Epoxy power - 1268 kg.
3- Relevent Adhesive - 1964 kg.
4- Polyethylene - 27121 kg.
5 & 6 - upto 1 % of fob value of EP1
8,13 & 14 - upto 3 % of fob value of EP2
9- 4.2 kg./MT
10 -Relevent Epoxy power - 27 kg.
11 - Relevent Adhesive - 42 kg.
12- Polyethylene - 815 kg.
16-Relevent Epoxy power - 1439 kg.
17- Relevent Adhesive - 2228 kg.
18- Polyethylene - 30777 kg.
19 & 20 - upto 1 % of fob value of EP3

Grade & thickness of steel to match in import & export

13.05.19

DES II

TBC-3

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15/5/19

Reply dt. 19.02.19

EP . 1 to 4 & 7- Add "XLPE insulated"

5 -Add 'XLPE insulated and sheathed"

8 to 10 -Add "PVC insulated and armoured"

11 -Add "Wt. 553.880 kg.

12 - Add "Wt. 411.075 kg.

Import . 1,3,5,7,9,11,15,17,20 & 23- 1.01 kg./kg. content

2,4,6,8,10,12,16,18,21,& 24 -1.05.kg./kg. content

13- Copper Tape 1.01 kg./kg. content

14,19,22 & 25 -1.02 kg./kg. content

26- AF

27-415.185 kg.

11.04.19

DES II

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15.5.2019

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15/5/19

Reply dt.01.02.19. On the information given in relpy folloing are recommended
Import. 1,15,29,43 & 57 - Aluminium Sheet 1.02 kg./kg. content
2,16,30,44,58,72 & 86 1.01 kg./kg. content
3,17,31,45,59,73 & 87 1.01 mtr./mtr. Content
6,20,34,48,62,76 & 90 1.02 kg. / kg. content
13,27,41,55,69,83 & 97 Nylon66/PBT 1.05 kg./kg. content
71 & 85 Aluminium Ingot 1.02 kg./kg. content
Rest are components- net to net as per GN4

11.04.19

DESII

TEC- 1 35 15/5/19 35

SIEMENS GAMESHA ADV AUTH. NO 0410163989 DT 16.02.2018

On the basis of calculation sheet and material balance submitted by the firm, the licence may be ratified as under.

Export item: G114 ROTOR- Consisting of 3 Blades per set - 17.0 Set

(Net weight not less than 687.276 MT)

Sl.	SL. NO .OF ADV ATUH.	QTY ALLOWED IN KGS
1	16,32,33,43,44,71 to 73	NOT ALLOWED
2	1	3196.0
3	5	1210.0
4	6	5447.0
5	7.	9.0
6	8	4.0
7	10	166703.0
8	11	25337.0
9	34	156.0
10	35	70.0
11	39	24.0
12	53	8.0
13	54	12648.0
14	55	5610.0
15	56	5398.0
16	57	1908.0
17	58	102.0
18	59	71.0
19	60	35.0
20	61	10.0
21	62	2.0
22	63	40106.0
23	67	191250.0
24	69	26708.0
25	70	11823.0
23	9,12 to 15,17 to 31,36,37,42,48,49,50,52	Components, as per GN 4
24	45,46,47,51	Consumables ,qty as applied for ,value all together up to 1.5 % of FOB value
25	Rest of the items	As applied for

07/05/2019

SHAISH KUMAR

NC-2

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15/5/19

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15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No. 0310820971 dt. 15/05/2018.
Reference: -DGFT U.O.No.01/81/50/263/AM-19/DES-2/806 dated; /11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47/ 5/2018-TSW, dated 15/05/2019

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15/5/19

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15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310820979 dt. 15/05/2018.
Reference: -DGFT U.O.No.01/81/50/266/AM-19/DES-2/810 dated; 12/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clauses.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be deleted as per Export wise details declared in the application.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 396/2018-TSW, dated 15/05/2019

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15.5.2019

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Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310820972 dt. 15/05/2018.
Reference: -DGFT U.O.No.01/81/50/278/AM-19/DES-2/840 dated; 19/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be deleted as per Export wise details declared in the application.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 397/2018-TSW, dated 15/05/2019

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15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310820997 dt. 15/05/2018.
Reference: -DGFT U.O.No.01/81/50/279/AM-19/DES-2/839 dated;nil

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 397/2018-TSW, dated 15/05/2019

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15/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: - M/s KEC International Ltd. AA 0310821000 Dt. 15.05.2018
Reference: - DGFT No. 01/81/050/857/AM-19/DES-2/5 dated; 03/04/2019.

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the export items may also be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with 2% wastage in the **concerned*** export items with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be deleted as per Export wise import details declared in the application.

*Ref.: As per Export Wise import Details declaration by the firm.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit kumar, AD(DGFT)
U.O. No.P-47011/397/2018-TSW dated. 22/04.2019
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15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Sub: - M/s Apar Industries Ltd AA No.0310821015 Dt 16.05.2018
Ref.: DGFT UO No.01/81/50/221/AM-19/Shulk Mukt Yojna-2/813 Dt._11.2018

With reference to the above, the undersigned in directed to say that the instant AA may be ratified as follows:

1. Description, sizes, quantities and net weight of each export item may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. Primary Unalloyed Aluminium may be allowed with 1% wastage in the **concerned*** export items with accountability clause.
5. Quantity of import item at Sl No. 3 viz. XPLE Compound may be allowed with 2% wastage in the **concerned*** export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Semi conducting Compound may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.
8. Quantity of import item at Sl No. 6 viz. G.I. Wire may be allowed with 1% wastage in the **concerned*** export items with accountability clauses.

*Ref.: Export Wise import Details-Declaration by the firm in ANF4A-Para 16A

Sundeep Chauhan
(Development Officer)

To,
Shri Chandrakant Reddy , Assistant DGFT
File No.P-47011/391/2018-TSW Dated 09.04.2019

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15/5/19

57
15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No. 0310821060 dt. 17/05/2018.
Reference: -DGFT U.O.No.01/81/50/262/AM-19/DES-2/805 dated; 12/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 394/2018-TSW, dated 15/05/2019

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15/5/19

60
15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310821053 dt. 17/05/2018.
Reference: -DGFT U.O.No.01/81/50/277/AM-19/DES-2/826 dated; 16/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be deleted as per Export wise details declared in the application.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 397/2018-TSW, dated 15/05/2019

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15/5/19

64
15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No. 0310821175 dt. 23/05/2018.
Reference: -DGFT U.O.No.01/81/50/265/AM-19/DES-2/809 dated; 12/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 395/2018-TSW, dated 15/05/2019

65
15.5.2019

65
15/5/19

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No.0310821191 dt. 23/05/2018.
Reference: -DGFT U.O.No.01/81/50/274/AM-19/DES-2/821 dated; 15/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 397/2018-TSW, dated 15/05/2019

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15/5/19

66
15.5.2019

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s K.E.C. international. Ltd. AA No. 0310821187 dt. 23/05/2018.
Reference: -DGFT U.O.No.01/81/50/276/AM-19/DES-2/808 dated; 12/11/2018

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Descriptions, specifications, sizes and net weights of each export item may be specified in the AA.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Continuous Cast Copper Wire Rod may be allowed with up to 1% wastage with accountability clause.
4. Quantity of import item at Sl No. 2 viz. XLPE Compound may be allowed with up to 2% wastage with accountability clauses.
5. Quantity of import item at Sl No. 3 viz. PVC Resin may be allowed with up to 2% wastage with accountability clauses.

Sundeep Chauhan
(Development Officer)

To,
Shri Amit Kumar, AD(DGFT)
U.O. No. P-47011/ 399/2018-TSW, dated 15/05/2019

13/3/19 — (66)

67
15.5.2019

RR KĀBEL

Date: 04.04.2019

To,
The Director General of Foreign Trade,
Norms Committee-DES II,
Udyog Bhavan,
New Delhi - 110011

IEC no.0395047587

Subject: - Rectification of Norms against Advance Authorisation No.0310821179 Dt.23.05.2018

Ref: RA File No.03/95/040/01018/AM18/
HQ File No.01/81/050/00986/AM19/DES-II
NC Meeting No.268/14/81-ALC2/2018

Kind Attn: Shri Shobhit Gupta, Dy. **DGFT** | 62892-RA 8-4-19

Sir,

With reference to your deficiency as on Dt.03.04.2019, we would like to state as below:

1. **Size of Export Product:** we are enclosing herewith Calculation sheet for the same.

2. **Sl. No.12 of Standard Deficiency format: Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished:** we are enclosing herewith.

3. **Specific use of Import Item No.3:** This cross-linking catalyst master batch is made on a polyolefin matrix, with the presence of a mix of antioxidants, and a metal deactivator. All these additives protect polymers from oxidative damage and ensure long term properties of the finished cross-linked compound.

We request to consider the clarification and fixed Norms against the above said Advance Authorisation and oblige.

Yours faithfully,
For RR KABEL LTD

Santosh Jadhav
Deputy Manager

RR KABEL LIMITED MUMBAI 400 013

9/4
Asst DG (RM)

Aso (MS)
DL Response
To Concern filed
Forward to TA
9/4

(1)

18- 67
15.5.2019

Sr No.	Export Obligation		Total Export Obligation (in Kg)			This data is from annx 1 net weight Consumption in Kg Per Km			This data is with addition of scrap % Total Import Eligibility (in Kg)			Consumption in Kg Per Km		
Gener SQ MM		Length(KMS)	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST	COPPER	HALOGEN FREE FLAME RETARDANT COMPOUND	HALOGEN FREE CATALYST
HSN						74081190	39013000	39012090	74081190	39013000	39012090	74081190	39013000	39012090
		A	(A*B)	(A*C)	(A*D)	B	C	D	E(101%)	F(105%)	G(105%)	(E / A)	(F / A)	(G / A)
1	1.5	5500	71,500.00	42,350.00	2,200.00	13.00	7.70	0.40	72,215	44,468	2,310	13.1	8.1	0.4
2	2.5	6750	141,750.00	74,250.00	4,050.00	21.00	11.00	0.60	143,168	77,963	4,253	21.2	11.6	0.6
3	4	3900	128,700.00	52,260.00	2,730.00	33.00	13.40	0.70	129,987	54,873	2,867	33.3	14.1	0.7
4	6	630	31,500.00	10,174.50	535.50	50.00	16.15	0.85	31,815	10,683	562	50.5	17.0	0.9
5	10	720	60,480.00	18,792.00	1,008.00	84.00	26.10	1.40	61,085	19,732	1,058	84.8	27.4	1.5
6	16	500	66,500.00	14,750.00	800.00	133.00	29.50	1.60	67,165	15,488	840	134.3	31.0	1.7
Qty in kms ---->		18,000.00	500,430.00	212,576.50	11,323.50				505,434.30	223,205.32	11,889.67			

Total EO (in Kg)			Import Allowed (in Kg)		
COPPER	HAX HFX 500P	HAX CAT 119 LS	COPPER	HAX HFX 500P	HAX CAT 119 LS
500,430	212,577	11,324	505,434	223,205	11,890
Scrap %			101%	105%	105%

notes *
* Total Export Obligation (in Kg) = Consumption into Length (kms)
* Consumption in Kg Per Km = Net weight per Km
* Total Import Eligibility (in Kg) = Export obligation plus standard scrap %
* Consumption in Kg Per Km = Import Eligibility divided by Length (Kms)

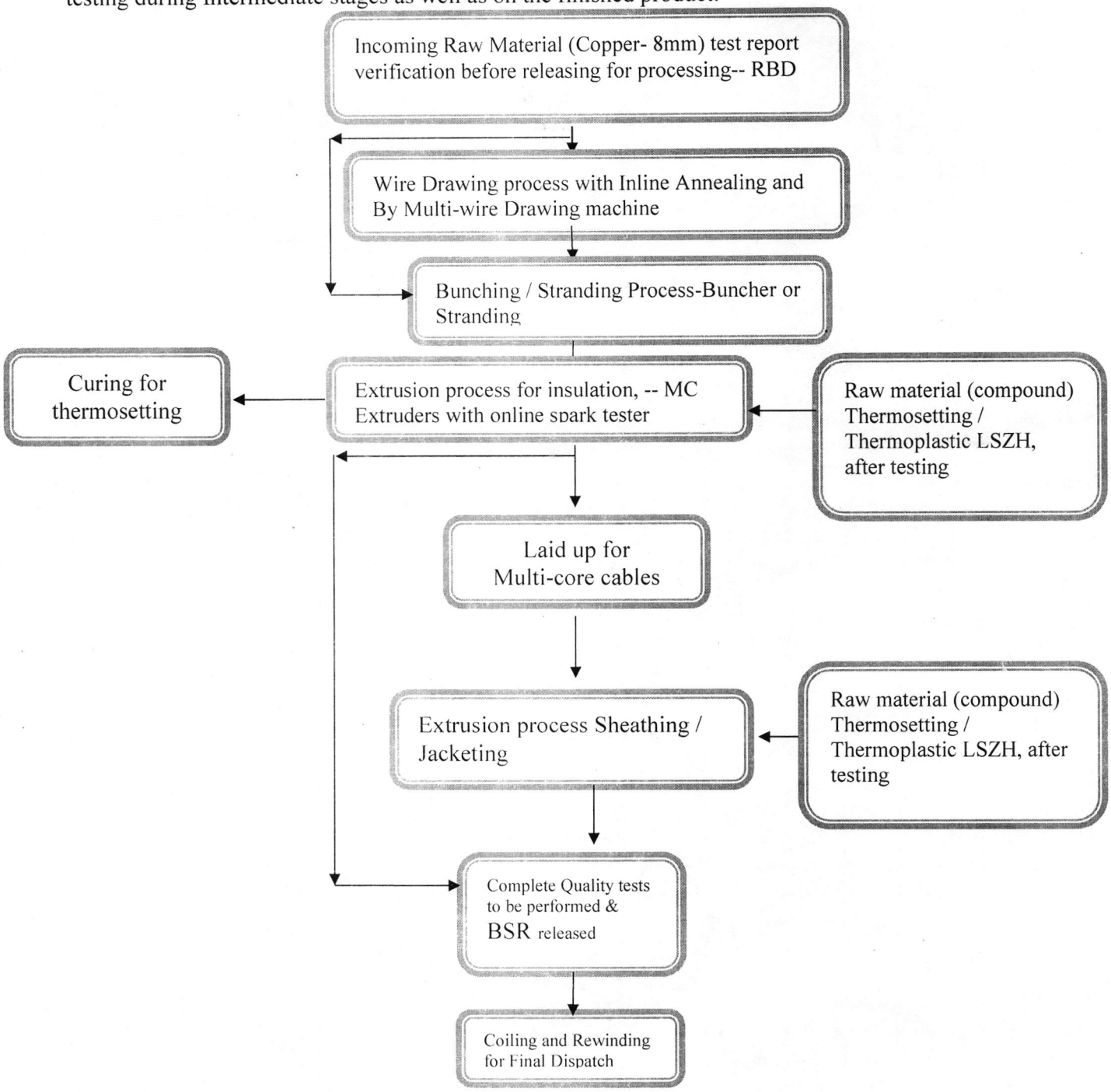
67
15.5.2019

RR KĀBEL

Process Flow Chart

Details of Manufacturing process flowchart for LSZH cables.

The process comprises of Wire Drawing, Bunching/Stranding, Insulating, Final Sheathing, & testing during Intermediate stages as well as on the finished product.



67
15.5.2019

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/034
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.4 - Cables for internal wiring - H05Z-K Table B.4 - Cables with flexible conductor (300/500 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	0.5sqmm to 1sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW
ACETATE
THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES, MK8 0ES, UK. REGISTERED IN ENGLAND 1015 TEL: +44(0)1908 267300 FAX: +44(0)1908 267355 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

67
15.5.2019

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/033
Licensee:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/1, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.2 - Cables for fixed wiring - H07Z-K Table B.2 - Cables with flexible conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 5 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW- or RET or Y11

PERMISSIBLE MARKS

BASEC

YELLOW
ACETATE
THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 23/06/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION
004

67
15.5.2019

BASEC
BRITISH APPROVALS SERVICE FOR CABLES

Product Certification Schedule

Schedule No:	186/001/035
Licensee:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Factory:	RR KABEL LTD., PLOT NO 201, 202/2, 203 & 327/3, KHANDA ROAD, VILLAGE WAGHODIA, WAGHODIA, VADODARA - 391 760, GUJARAT, INDIA
Specification:	BS EN 50525-3-41:2011 Electric cables - Low voltage energy cables of rated voltages up to and including 450/750 V (Uo/U) - Part 3-41: Cables with special fire performance - Single core non-sheathed cables with halogen-free crosslinked insulation, and low emission of smoke
Type of Cable:	Heat resistant cables (90°C) Clause 4.1 - Cables for fixed wiring - H07Z-U and H07Z-R Table B.1 - Cables with rigid conductor (450/750 V)
HAR Document:	Not applicable
HAR Specification:	Not applicable
Range of Approval:	1.5sqmm to 10sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 1 conductor. 1.5sqmm to 120sqmm nominal cross-sectional area of conductors inclusive. Single-core. Class 2 conductor. Insulation - EI5
Origin Thread:	Not applicable
Origin Mark:	RR KABEL W or -MEW-

PERMISSIBLE MARKS

BASEC

YELLOW
ACETATE
THREAD

Please refer to the BASEC Product Certification Requirements

Expiry Date: 03/07/2020

Signed for and on behalf of the British Approvals Service for Cables

Date 13/07/2017

This Certificate and Schedule(s) remains the property of BASEC, and shall be returned when required.

UKAS PRODUCT CERTIFICATION 004

PRESLEY HOUSE, PRESLEY WAY, MILTON KEYNES MK8 0ES UK REGISTERED IN ENGLAND NO 1180267 TEL +44(0)1908 267300 FAX +44(0)1908 267255 MAIL@BASEC.ORG.UK WWW.BASEC.ORG.UK

6

89
15/5

Subject: **AA No 0310822894 dated 07.08.2018 Modison Metals**
To: Chandrakanth Reddy Mallu <nc2.dgft@nic.in>

Date: 04/04/19 09:43 AM
From: "HEI Division, DHI" <divhei-dhi@gov.in>

Ministry of Heavy Industries & Public Enterprises

Department of Heavy Industry

HEI Division

Subject: DGFT ID- 01/81/50/486/AM-19/DES-2/153 dated 29.03.2019
AA No 0310822894 dated 07.08.2018 Modison Metals

Since the calculation of the claimed wastage linked with drawing of the export product has not been provided ,it is requested to provide the same along with the information as per Appendix 4H and 4K of the DGFT's Public Notice No. 68/2015-20 dated 22/3/2018 duly signed by Chartered Engineer.

(K.K. Tiwari)
Industrial Adviser

Dy. DGFT, DES-II
Deptt. of HI, UO DSE-2/MoML/OTHC-1-2019-HEI dated .04.2019

91
15/5/19

Department for promotion of industry and Internal Trade
(TS Section)

Sub:M/s Apar Industries Ltd AA No.0310822970 Dt 10.08.2018
Ref.: DGFT No.01/81/50/222/AM-19/shulk mukt yojna-2/814 Dt 02.11.2018

The undersigned is directed to refer to the instant AA. 0310822970 and say that the same may be ratified as follows:

1. Description, sizes, quantities and net weight of each export item may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
4. Word "Coils" may be deleted from the description of import item at Sl No. 2 and the quantity of the import item viz. Aluminium plates may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause and word coil may be deleted from the description.
5. Quantity of import item at Sl No. 3 viz. XLPE compound may be allowed as 1.02 Kgs/Kg in the **concerned*** export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Semi Conducting Compound may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
8. Quantity of import item at Sl No. 6 viz. EPDM may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
9. Quantity of import item at Sl No. 7 viz. Calcined Clay may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
10. Quantity of import item at Sl No. 8 viz. EVA CO-POLYMER may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
11. Quantity of import item at Sl No. 9 viz. Aluminium Hydroxide may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
12. Quantity of import item at Sl No. 10 viz. Polymers of Ethylene may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.
13. Quantity of import item at Sl No. 11 viz. G.I. Wires may be allowed as 1.01 Kgs/Kg in the **concerned*** export items with accountability clause.

* Export Wise import Details-Declaration by the firm in ANF4A-Para 16A.

Sundeep Chauhan
(Development Officer)

To,
Shri Chandrakant Reddy , Assistant DGFT
File No.P-47011/392/2018-TSW Dated 09.04.2019

96
15/5/19

Department for promotion of industry and Internal Trade
(TS Section)

Sub: M/s Polycab Wires PVT. LTD. AA No.0310823285 Dt 27.08.2018
Ref.:- DGFT No. 01/81/050/497/AM19/DES-2/879 Dated:08.01.2019
The undersigned is directed to refer to the instant AA. 0310823285 and say that
The instant AA may be ratified as follows:

1. Description, Sizes, Quantities and net weight of each export item may be specified.
2. Word "relevant" may be pre-fixed with the description of import items.
3. Quantity of import item at Sl No. 1 viz. Copper Wire Rod may be allowed with 1% wastage in the concerned* export items with accountability clause.
4. Quantity of import item at Sl No. 2 viz. Aluminium Ingot may be allowed with 1% wastage in the concerned* export items with accountability clause.
5. Quantity of import item at Sl No. 3 viz. LDPE may be allowed with 2% wastage in the concerned* export items with accountability clause.
6. Quantity of import item at Sl No. 4 viz. Bonded Semicon Compound may be allowed with 2% wastage in the concerned* export items with accountability clauses.
7. Quantity of import item at Sl No. 5 viz. PVC Resin may be allowed with 2% wastage in the concerned* export items with accountability clauses.
8. Quantity of import item at Sl No. 6 viz. PVC Plasticizer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
9. Quantity of import item at Sl No. 7 viz. Electrolytic High Conductive Copper Tape may be allowed with 1% wastage in the concerned* export items with accountability clauses.
10. Quantity of import item at Sl No. 8 viz. Galvanised Steel Wire may be allowed with 1% wastage in the concerned* export items with accountability clauses.
11. Quantity of import item at Sl No. 9 viz. Viny Trimethoxy Silane may be allowed with 2% wastage in the concerned* export items with accountability clauses.
12. Quantity of import item at Sl No. 10 viz. Tert Butyl Cumyl Peroxide may be allowed with 2% wastage in the concerned* export items with accountability clauses.
13. Quantity of import item at Sl No. 11 viz. Aluminium Trihydrate Fire Retardant may be allowed with 2% wastage in the concerned* export items with accountability clauses.
14. Quantity of import item at Sl No. 12 viz. Antioxidant may be allowed with 2% wastage in the concerned* export items with accountability clauses.
15. Quantity of import item at Sl No. 13 viz. Magnesiun Hydroxide may be allowed with 2% wastage in the concerned* export items with accountability clauses.
16. Quantity of import item at Sl No. 14 viz. Ethylene Vinyl Acetate may be allowed with 2% wastage in the concerned* export items with accountability clauses.
17. Quantity of import item at Sl No. 15 viz. Ethylene Acrylic Ester Copolymer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
18. Quantity of import item at Sl No. 16 viz. Grafted Copolymer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
19. Quantity of import item at Sl No. 17 viz. Polyolefin Elastomer may be allowed with 2% wastage in the concerned* export items with accountability clauses.
20. Quantity of import item at Sl No. 18 viz. Wooden Cable Drum may be allowed as per packing policy.

*Ref.:- Export Wise import Details by the firm in APPENDIX-4E.

Sundeep Chauhan
(Development Officer)

To,
FTDO, Shri Chandrakant Reddy , Assistant DGFT
Fille No.P-47011/2/2019-TSW dated. 09.05.2019

97
15/5/2019

Reply dt. 15.04.19

On the basis of study group report proposal is recommended as follows -

EP 1 & 3- Add"Coating thickness (i)External Epoxy Power-512 micron
(ii) Internal Epoxy Power 90 micron
and Surface area to be coated-919.6 Sq. Mtr. each

2 & 4- Add"Coating thickness (i)External Epoxy Power-512 micron
(ii) External ARO Power - 566 micron
(iii) Internal Epoxy Power 90 micron
and Surface area to be coated-47133.8 Sq. Mtr. each

Import 1 & 2- AF
3- 73225 kg.
4-Relevant External Epoxy Powder- AF
5- Relevant ARO Powder-95857 kg.
6- Relevent Internal Epoxy Powder 15532 kg.
7- upto 5% of FOB value of export

Grade & thickness of steel to match in import & export

15.05.19

DES II

98
15/5/2019

On the basis of study group report proposal is recommended as follows -

EP - Add"Coating thickness (i)Epoxy Power-250micron
(ii) Adhesive - 200 micron (iii) Polyethylene-3.05mm
and Surface area to be coated-487102.448 Sq. Mtr. each

Import 1 & 2- AF
3-461149 kg.
4-Relevant Epoxy Powder- 416472 kg.
5- Relevant Adhesive-221145 kg.
6- 3586161 kg.
7- upto 5% of FOB value of export

Grade & thickness of steel to match in import & export

15.05.19

DES II

99
15/5/2019

Reply dt. 15.04.19 & 10.05.19

On the basis of study group report proposal is recommended as follows -

EP 1 & 3- Add"Coating thickness (i)Epoxy Power-250micron
(ii) Adhesive - 200 micron (iii) Polyethylene-2.05 mm
and Surface area to be coated-16238.613 Sq. Mtr. each

2 & 4- Add"Coating thickness (i)Epoxy Power-250micron
(ii) Adhesive - 200 micron (iii) Polyethylene-2.05 mm
and Surface area to be coated-93716.029 Sq. Mtr. each

Word "HSAW" may be added in all EPs

Import 1 & 2- AF
3-Relevant Epoxy Powder-94011 kg.
4- Relevant Adhesive-49920 kg.
5- AF

Grade & thickness of steel to match in import & export

20.05.19

DES

115
15.5.19
TEC-3

CIN: U74900DL2016PTC291628 Total 31 M : 9811711949, 9999935897

HVR SOLAR PVT LTD

MANUFACTURER OF: SOLAR PANEL & EQUIPMENT

DL Response
To concern file.
Forward to TA

13/3 → 100 CN

ASO(DM)

NC-11/63955-RM
22-4-19

Dated: 22.04.2019
To,
O/o The Director General of Foreign Trade,
Udyog Bhawan, H-Wing, Gate, No.2,
Maulana Azad Rd, New Delhi, Delhi 110001

Sub: Reply of Deficiencies for Ractifcation of Norms of Advance Authorisation No.0510408709 dated 29.11.2018 issued under Para 4.7 of HBP, Vol. I Meeting No.14/81 Dated: 13.03.2019, HQ File: 01/81/050/00987/AM19/ Dt.16.04.2018

Dear Sir,

With reference to your deficiency, our reply is as under:

1. A chart mentioning the complete specification with wattage and electrical rating of cells imported with respect to different type of each cell is enclosed as required by you.
2. A calculation sheet of quantity required for each module is also enclosed.

Kindly fix the Norms as required against our products mentioned in the Advance License.

Thanking you

Yours faithfully
For HVR SOLAR PVT LTD

Director
Rishabh Aggarwal
9811711949

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CIN: U74900DL2016PTC291628 115 / 15.5.19 M : 9811711949, 9999935897

HVR SOLAR PVT LTD

MANUFACTURER OF: SOLAR PANEL & EQUIPMENT

CELL DATA SHEET

Product Characteristics	
Cell Technology	Polycrystalline
Dimensions	156.75×156.75 mm
Diagonal	220±0.2 mm
Cell Thickness	200 ± 20 μm
Front Surface (-)	
No. of Busbars	5
Busbar Width	0.9 mm
Busbar Material	Silver
Anti Reflection Coating	Silicon nitride
Back Surface (+)	
No. of Soldering Pads	5
Soldering Pad Width	1.3 mm
Soldering Pad Material	Silver, Aluminium
Back Surface Field (BSF)	Aluminium
Electrical Data at STC	
Maximum Power (Pmax)	**4.482W**
Voltage at Maximum Power Point (Vmpp)	**0.534V**
Current at Maximum Power Point (Impp)	**8.392A**
Open Circuit Voltage (Voc)	**0.63V**
Short Circuit Current (Isc)	**8.898A**
Cell Efficiency	**18.2-18.4%**
Fill Factor (FF)	**80.40%**

For HVR SOLAR PVT. LTD.

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ANNEXURE - I

1. Details of Items required for manufacture of one Unit of Export Product- SOLAR MODULE

(b) Imported inputs:

SOLAR MODULE 12V/40W

S. No. 1	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	9.18	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

SOLAR MODULE 12V/50W

S. No. 2	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	12.24	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

SOLAR MODULE 12V/60W

S. No. 3	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	14.28	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.
Rishabh
Director

SOLAR MODULE 12V/80W

S. No. 4	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	18.36	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

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SOLAR MODULE 12V/105W

S. No. 5	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	24.48	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

SOLAR MODULE 12V/125W

S. No. 6	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	28.56	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

SOLAR MODULE 12V/155W

S. No. 7	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	36.72	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

SOLAR MODULE 12V/210W

S. No. 8	Required imported item			Quantity required per unit of resultant product	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by		
	Description	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	48.96	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

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Director

SOLAR MODULE 24V/260W

S.	Required imported item	Quantity	Unit of	Purpose of	Wastage	Recoverable wastage/by

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No. 9	Description	Technical Characteristics	ITC (HS) Code	required per unit of resultant product	Measurement	requirement *	claimed (%age) on net content basis.	Name	Quantity	value
1	SOLAR CELL	SOLAR PHOTOVOLTAIC CELL-POLYCRYSTALLINE TYPE	85414011	61.2	PC	RAW MATERIAL	2.00%	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.

Director

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ANNEXURE - II

1. Details of Items required for manufacture of one Unit of Export Product: SOLAR MODULE

(b) Indigenous inputs:

SOLAR MODULE 12V/40W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.29	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	0.58	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.284	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	50	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	50	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/50W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.39	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	0.78	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.376	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	60	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL

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7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	75	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/60W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.29	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	0.58	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.284	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	48	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	50	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/80W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.53	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	1.06	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.512	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	80	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	100	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.

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SOLAR MODULE 12V/105W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.72	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	1.44	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.696	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	100	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	150	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/125W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	0.85	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	0.792	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.284	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	120	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	170	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/155W

	Required indigenous item			Quantity			Wastage	Recoverable wastage/by product

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S. No	Description of Export Product	Technical Characteristics	ITC (HS) Code	required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	claimed (%age) on net content basis.	Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	1.01	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	2.02	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	0.98	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	140	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	195	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 12V/210W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value
1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	1.34	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	2.68	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	1.297	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	190	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	240	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

SOLAR MODULE 24V/260W

S. No	Required indigenous item			Quantity required per unit of resultant product (KGS)	Unit of Measurement	Purpose of requirement *	Wastage claimed (%age) on net content basis.	Recoverable wastage/by product		
	Description of Export Product	Technical Characteristics	ITC (HS) Code					Name	Quantity	value

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1	ALUMINIUM FRAME	ANNODISED ALUMINIUM FABRICATED FRAMESET	76109090	1	SET	RAW MATERIAL	NIL	NIL	NIL	NIL
2	BACKSHEET	HIGH BONDED PET LAYER FOR THERMAL STABILITY	39219099	1.65	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
3	EVA SHEET	ETHYLENE VINYL ACETATE ENCAPSULANT FOR INTERBONDING	39219099	3.31	SQM	RAW MATERIAL	0.50%	NIL	NIL	NIL
4	SOLAR GLASS	NON-ARC SOLAR TEMPERED GLASS WITH LOW IRON CONTENT	70071900	1.606	SQM	RAW MATERIAL	NIL	NIL	NIL	NIL
5	JUNCTION BOX	DIODE FITTED IP65 PPO MAKE BOX FOR EXTERNAL ELECTRICAL SUPPLY	85359040	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL
6	SOLDER RIBBON	FLAT WIRE MADE UP OF SOLDER ALLOY (COMPOSITION OF TIN:LEAD::60:40) WITH WIDTH 1.5 TO 5MM	96121010	230	GRAM	RAW MATERIAL	2.00%	NIL	NIL	NIL
7	SEALANT	STABLE SILICONE PASTE WITH HIGH ELASTICITY FOR BONDING & SEALING OF SOLAR PANEL AND JUNCTION BOX	32149090	300	ML	RAW MATERIAL	2.00%	NIL	NIL	NIL
8	CORRUGATED BOX	140GSM-5PLY BOX FOR OUTER PACKAGING	48191010	1	PC	RAW MATERIAL	NIL	NIL	NIL	NIL

For HVR SOLAR PVT. LTD.

Director